



High Court of Tripura
Agartala

Order No. 11

Dated, Agartala, the 25th April, 2013

Hon'ble the Chief Justice has been pleased to order that henceforth whenever any *suo motu* Contempt is initiated by the Court, the Registry should strictly follow the provisions of sub-rule (2) of rule 3 of the Contempt of Courts (Gauhati High Court) Rules 1977, as applicable, until Rules dealing with the subject are framed by the High Court of Tripura.

By Order,

Sd/-

(M. Chakrabarti)
Registrar

Memo No.F. 40 (21)-HCT/BENCH/REGISTRY/2013 / 5251-5263

April 25, 2013

Copy to:

01. The i/c. Joint Registrar, High Court of Tripura, Agartala;
02. The Deputy Registrar(s), High Court of Tripura, Agartala;
03. The Assistant Registrar(s), High Court of Tripura, Agartala;
04. The Librarian-cum-RO., High Court of Tripura, Agartala;
05. The Private Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
06. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
07. The Private Secretary to the Registrar, High Court of Tripura, Agartala;
08. The Superintendent(s), High Court of Tripura, Agartala;
09. The Sr. Grade Translator-cum-i/c. Paper Book Section, High Court of Tripura, Agartala;
10. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
11. The Bench Sections, High Court of Tripura, Agartala;
12. Notice Board of the Court-house; and
13. Order File.

M. Chakrabarti
25.04.13
(M. Chakrabarti)
Registrar